

Annexure 1

Name of the Corporate Debtor:ESSENTIAL LOGISTICS PRIVATE LIMITED Date of Commencement of CIRP: 12th June 2025 List of Creditors as on 14th July 2025

FORM C
List of unsecured Financial Creditors (Other than financial creditors belonging to any class of creditors)

Sl. No.	Name of the Creditor	Details of claim received		Amount of Claim admitted	Details of claims admitted				Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed		Nature of claim	Amount covered by Security Interest	Amount covered by guarantee	% of Voting Share					
1	M/S. Cholanandalam Investment and Finance Company Limited	7/3/2025	2,360,123.53		Loan	-	-	0.00%	-	-	-	-	Claims under review since CIRP withdrawal under Sec 12A, no CoC constituted. Orders passed by Honourable National Company Law Tribunal, Bangalore Bench dated 14th July 2025 for CIRP withdrawal.
Total			2,360,123.53	-		-	-	0.00%	-	-	-	-	

Annexure 4

Name of the Corporate Debtor: ESSENTIAL LOGISTICS PRIVATE LIMITED

Date of Commencement of CIRP:

12th June 2025

List of Creditors as on

14th July 2025

FORM B

List of Operational Creditors

Sl. No.	Name of the Creditor	Details of claim received		Amount of Claim admitted	Details of claims admitted				Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed		Nature of claim	Amount covered by Security Interest	Amount covered by guarantee	% of Voting Share					
1	The Assistant Commissioner (ST) Vanagaram Assessment Circle, Kanchipuram Division	7/11/2025	450,796.00	-	Commercial Taxes Department	-	-		-	-	-		Claims under review since CIRP withdrawal under Sec 12A, no CoC constituted. Orders passed by Honourable National Company Law Tribunal, Bangalore Bench dated 14th July 2025 for CIRP withdrawal.
2	Income Tax Officer, TDS Ward 1(2), Bangalore	7/1/2025	1,410,100.00	-	Income tax officer	-	-		-	-	-		Claims under review since CIRP withdrawal under Sec 12A, no CoC constituted. Orders passed by Honourable National Company Law Tribunal, Bangalore Bench dated 14th July 2025 for CIRP withdrawal.
Total			1,860,896.00	-		-	-		-	-	-	-	